

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.513/TL/2024

Subject : Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent Clarification and replacement, if any, with respect to grant of Transmission License to Eastern Region Expansion Scheme -XXXIX Power Transmission Limited.

Petitioner : ERES – XXXIX Power Transmission Limited (ERESPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 514/AT/2024

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to Transmission System Being established by the ERES – XXXIX Power Transmission Limited.

Petitioner : ERES – XXXIX Power Transmission Limited (ERESPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **28.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Anand Kumar Shrivastava, Advocate, ERESPTL
Shri Ravi Nair, Advocate, ERESPTL
Shri Shantanu Singh, Advocate, ERESPTL
Shri Jatin Mahani, ERESPTL
Shri Sandeep Mahapatra, Advocate, OPTCL
Shri Shashank Singh, RECPDCL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petitions had been filed for the grant of a transmission licence to establish the “Eastern Region Expansion Scheme - XXXIX” (‘the Project’) and for the adoption of the transmission charges in respect of the Project discovered pursuant to the tariff based competitive bidding process.

2. The Representative of the Respondent, CTUIL, submitted that CTUIL has already filed its recommendations under Section 15(4) of the Electricity Act, 2003, for the grant of a transmission licence to the Petitioner.

3. Learned counsel for Respondent No.5, OPTCL, submitted that the Respondent has also filed its brief note of submissions in Petition No. 514/AT/2024, which may be considered.

4. After hearing the learned counsel and representative of the parties, the Commission directed as under:

(a) The Petitioner to implead PGCIL as a party to the Petitioner and to file a revised memo of parties within two days.

(b) Admit and issue notice to the Respondents, subject to just exceptions;

(c) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), within a week thereafter.

(d) CTUIL and OPTCL are directed to provide the following information on an affidavit within two weeks:

(i) Inter-Connecting Upstream and Downstream Transmission Systems in following table:

Sl. No.	Particulars	Detail of the transmission system	STU/ISTS	Implementing Agency	Implementation mode (RTM/TBCB)	Commissioning Schedule/ status
1	Upstream Transmission system					
2	Downstream transmission system					

(ii) The details of the connectivity/ GNA granted and/ or applications received at Gopalpur ISTS S/s and Gopalpur (OPTCL) as per the following table with the relevant documents:

S. No.	Applicant name	Type of applicant (generator/ bulk consumer/ distribution licensee etc.)	Quantum of connectivity/ GNA granted/ applied for (in MW)	Start date of the connectivity/ GNA	Con BGs furnished
1.					

4. The Petitions will be listed for hearing on **18.2.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)